

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 250 of 2014

Kishori Prasad Mahto Petitioner

Versus

1. The State of Jharkhand

2. Nirmala Devi Opp. Parties

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Vikash Kumar, Advocate

For the Opp. Party : Mr. Ranjan Prasad Sinha, Advocate

For the State Mrs. Leena Mukherjee, Advocate

Through Video Conferencing

13/26.06.2020

1. Learned counsel Vikash Kumar appears and submits that Ms. Satakshi, Advocate who is appointed amicus in this case is arguing in another court.
2. Learned counsel for the opposite party is present.
3. Learned counsel for the State is also present.
4. However, considering the last order this court finds that office was directed to call for the original records of the case only photocopy of the records of the concerned case has been sent.
5. Office is directed to ensure that the order passed by this court is complied with by the concerned court and original records of the execution case be remitted to this court before the next date.
6. Post this case on 17.07.2020.
7. Let this order be communicated to the court concerned through FAX.

(Anubha Rawat Choudhary, J.)

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